

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 29th August, 2016 is published together with Statement of Objects and Reasons for general information:—

L.A. Bill No. 13 of 2016

A Bill further to amend the laws relating to the Municipal Corporations in the State of Tamil Nadu.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-seventh Year of the Republic of India as follows:—

PART-I.

PRELIMINARY.

1. (1) This Act may be called the Tamil Nadu Municipal Corporation Laws (Second Amendment) Act, 2016.

Short title and commencement.

(2) It shall come into force at once.

PART-II.

AMENDMENTS TO THE MADURAI CITY MUNICIPAL CORPORATION ACT, 1971.

Tamil Nadu Act 15 of 1971.

2. In section 97 of the Madurai City Municipal Corporation Act, 1971 (hereinafter in this Part referred to as the 1971 Act),—

Amendment of section 97.

(i) in clause (f), for the expression “does not exceed one crore of rupees”, the expression “does not exceed one crore and thirty five lakhs of rupees” shall be substituted;

(ii) in clause (g), for the expression “exceeds one crore of rupees”, the expression “exceeds one crore and thirty five lakhs of rupees” shall be substituted.

3. In section 98 of the 1971 Act, in sub-section (2), in clause (a), for the expression “exceeds one crore of rupees”, the expression “exceeds one crore and thirty five lakhs of rupees” shall be substituted.

Amendment of section 98.

4. In section 99 of the 1971 Act, in sub-section (2),—

Amendment of section 99.

(i) in clause (f), for the expression “does not exceed one crore of rupees”, the expression “does not exceed one crore and thirty five lakhs of rupees” shall be substituted;

(ii) in clause (g), for the expression “exceeds one crore of rupees”, the expression “exceeds one crore and thirty five lakhs of rupees” shall be substituted.

PART-III.

AMENDMENTS TO THE COIMBATORE CITY MUNICIPAL CORPORATION ACT, 1981.

Tamil Nadu Act 25 of 1981.

5. In section 99 of the Coimbatore City Municipal Corporation Act, 1981 (hereinafter in this Part referred to as the 1981 Act),—

Amendment of section 99.

(i) in clause (f), for the expression “does not exceed one crore of rupees”, the expression “does not exceed one crore and thirty five lakhs of rupees” shall be substituted;

(ii) in clause (g), for the expression “exceeds one crore of rupees”, the expression “exceeds one crore and thirty five lakhs of rupees” shall be substituted.

Amendment of
section 100.

6. In section 100 of the 1981 Act, in sub-section (2), in clause (a), for the expression “exceeds one crore of rupees”, the expression “exceeds one crore and thirty five lakhs of rupees” shall be substituted.

Amendment of
section 101.

7. In section 101 of the 1981 Act, in sub-section (2),—

(i) in clause (f), for the expression “does not exceed one crore of rupees”, the expression “does not exceed one crore and thirty five lakhs of rupees” shall be substituted;

(ii) in clause (g), for the expression “exceeds one crore of rupees”, the expression “exceeds one crore and thirty five lakhs of rupees” shall be substituted.

STATEMENT OF OBJECTS AND REASONS

Taking into account of the huge outlay of the schemes implemented by the Municipal Corporations, the escalation of cost of construction materials, the rate of wholesale price index, the general inflation and the need for expediting the developmental works, the Director of Municipal Administration has sent proposal for enhancement of monetary powers of the Council of Municipal Corporation for sanction of estimates. The Government have decided to accept the said proposal of the Director of Municipal Administration and to amend the Madurai City Municipal Corporation Act, 1971 (Tamil Nadu Act 15 of 1971) and the Coimbatore City Municipal Corporation Act, 1981 (Tamil Nadu Act 25 of 1981) suitably for the said purpose.

2. The Bill seeks to give effect to the above decision.

S.P. VELUMANI,
*Minister for Municipal Administration and
Rural Development, Implementation
of Special Programme.*

A.M.P. JAMALUDEEN,
Secretary.